

SECTION PIL (WRIT)

MATTER FOR : 14.09.2015  
COURT NO. : Thr. Supple.  
ITEM NO. :

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

INTERLOCUTORY APPLICATION NO. \_\_\_\_\_

(Applications for impleadment as party respondent and direction)

IN

INTERLOCUTORY APPLICATION NO. 1

(Applications for Extension of time)

IN

**WRIT PETITION (CIVIL) NOS. 298 OF 2015**

(Under Article 32 of the Constitution of India)

Tanvi Sarwal

... Petitioner

Versus

The Central Board of Secondary Education & Ors.

... Respondents

**OFFICE REPORT**

The unregistered applications in Writ Petition above-mentioned were listed before the Hon'ble Court on 11.09.2015 with Office Report dated 10.09.2015, when the Court was pleased to pass the following order:

“Perused the Office Report dated 10-9-2015.

As per the Office Report, the interlocutory applications for impleadment as party respondent and for directions by the State of West Bengal have not served upon the the petitioner and Respondent No. 4.

List the I.As. on Monday, the 14<sup>th</sup> September, 2015.

In the meantime, let the I.As. be served upon the petitioner and Respondent No. 4.”

It is submitted that pursuant to above Order, Mr. Anip Sachthey, Advocate has not filed proof of service of the applications above-mentioned upon Mr. Sushil Balwada, Advocate for the Petitioner and Mr. Sanjay Kumar Visen, Advocate for the Respondent No. 4, so far.

The unregistered applications in Writ Petition above-mentioned are listed before the Hon'ble Court with this Office Report for Orders.

Dated this the 12<sup>th</sup> day of September, 2015.

Sd/-  
Assistant Registrar